

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles ***Petitioner***
Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and ***Opposite Party***
Environment Department

Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROURAY

ORDER
12.04.2021

Order No.

- 06.
1. This matter is taken up by video conferencing mode.
 2. Two affidavits have been filed one by Regional Chief Conservator of Forests stating that pursuant to the FIR concerning the incident assault on the patrolling boat some of the accused i.e. 11 persons have been arrested. However, it is pointed out by Mr. M. Agarwal, learned Amicus Curiae that the principal accused is still at large.
 3. Mr. Muduli, learned Additional Government Advocate states that he will seek instructions and ensure that prompt actions are taken to apprehend the principal accused considering that the offence is under Section 307 IPC.
 4. A revised status report shall be filed within one week.

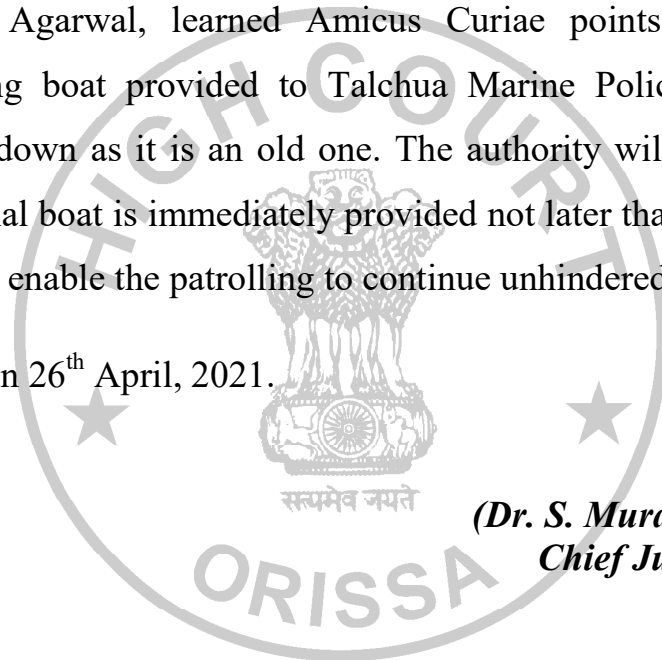
5. The second status report has been filed by the Deputy Director of Fisheries, Cuttack stating that the fishing license and the registration certificate of the offending fishing vessel stands cancelled.

6. It is not clear whether any due process of law has been followed while passing the order dated 31st March, 2021.

7. Mr. Muduli, learned Additional Government Advocate states that he will seek instructions in this regard as well.

8. Mr. Agarwal, learned Amicus Curiae points out that the patrolling boat provided to Talchua Marine Police Station has broken down as it is an old one. The authority will ensure that a functional boat is immediately provided not later than a week from today to enable the patrolling to continue unhindered.

9. List on 26th April, 2021.



(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge